

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No.1323/Del/2020
(Assessment Year : 2010-11)

Surander Yadav C/o. M/s. RRA Taxindia, D-28, South Extension Part-I, New Delhi – 110049 PAN : AAHPY 7699 A (APPELLANT)	Vs.	ACIT Gurgaon (RESPONDENT)
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Assessee by	Shri Deepesh Garg, Adv.
Revenue by	Shri H. K. Choudhary, CIT-D.R.

Date of hearing:	05.04.2023
Date of Pronouncement:	05.04.2023

ORDER

PER BENCH :

This appeal filed by the assessee is directed against the order dated 16.03.2020 of the Commissioner of Income Tax (Appeals)-Gurgaon relating to Assessment Year 2010-11.

2. On the date of hearing, the Counsel for the assessee seeking the withdrawal of the appeal. Revenue has no objection in assessee withdrawing the appeal.

3. We have heard the rival submissions and perused the material available on record. In view of the aforesaid request of the assessee, **the appeal of assessee is dismissed as withdrawn.**

4. In the result, appeal of assessee is dismissed.

Order pronounced in the open court on 05.04.2023

Sd/-

**(ASTHA CHANDRA)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 05.04.2023

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI